

versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Madras Port Trust for the year 1973-74 and the Audit Report thereon.
 - (ii) Annual Accounts of the Mormugao Port Trust for the year 1973-74 and the Audit Report thereon. [Placed in Library. See No. LT-9769/75].
- (2) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 639 in Gazette of India dated the 25th May, 1975 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 [Placed in Library. See No. LT-9770/75].

CORRECTION OF ANSWERS TO U.S.Q. No. 4921 DATED 17-12-74 re MULTINATIONAL FIRMS IN INDIA AND U.S.Q. No 1057 DATED 25-2-75 re. FOREIGN COMPANIES IN INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (1) A Statement correcting the reply given on the 17th December, 1974 to Unstarred Question No. 4921 by Dr. H. P. Sharma and Shri C. K Chandrappan regarding Multinational firms in India and their interest and giving reasons for delay in correcting the reply

(2) Statement correcting the reply given on the 25th February, 1975 to Unstarred Question No. 1057 by Dr. H. P. Sharma regarding foreign companies in India and giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-9771/75].

NOTIFICATION UNDER HOMOEOPATHY CENTRAL COUNCIL ACT, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the table a copy of the Homoeopathy Central Council (Election) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 811 in Gazette of India dated the 17th May, 1975, under sub-section (2) of section 32 of the Homoeopathy Central Council Act, 1973. [Placed in Library. See No. LT-9772/75].

PROCLAMATION REVOKING PRESIDENT'S RULE IN GUJARAT, PRESIDENTIAL ORDER DISSOLVING NAGALAND LEGISLATIVE ASSEMBLY, ARMS (AMENDMENT) RULES 1975, EXTENSION OF DIR TO SIKKIM, PROCLAMATION OF STATE OF EMERGENCY DATED 25-5-75 ETC., ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table: (1) A copy of the Proclamation (Hindi and English version) dated the 18th June, 1975 issued, by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 9th February, 1974 in relation to the State of Gujarat, published in Notification No. G.S.R. 336(E) in Gazette of India dated the 18th June, 1975 under article 356(3) of the Constitution. [Placed in Library See No. LT-9773/75].

(2) A copy of the Order (Hindi and English versions) dissolving the Nagaland Legislative Assembly issued by the President, on the 20th May 1975 under article 174(2)(b) of the Constitution read with Presidential Proclamation dated the 22nd March, 1975 issued under article 356 of the Constitution in relation of the State of Nagaland, published in Notification No. G.S.R.